

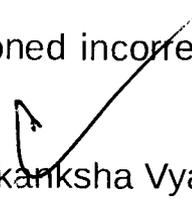
FIR No. 297/20
STATE Vs. Amir @ Shahrukh
PS (Krishna Nagar)

23.07.2020

Present: Ld. APP for the State is available for hearing through VC.
Sh. Umesh Chandra Mishra, counsel for the accused.

In the present case, bail bonds of the accused were accepted on 22.07.20. However, release warrant has been reverted back by the jail superintendent mentioning that address of the accused on the release warrant is different from the address mentioned on the bail bond. Surety is directed to remain present in the court tomorrow.

IO is directed to verify the address of the accused i.e. Jhuggi no. T-14, Kailash Nagar, Gandhi Nagar and file report tomorrow. Wife of the accused is also directed to be present in the court tomorrow as Id. Counsel submitted that the wife of accused informed him that the correct address of the accused is mentioned in the release warrant but inadvertently mentioned incorrect address on the bail bond.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/23.07.2020

FIR No.0060/2020
P.S. PIA
U/s 279/337 IPC

23.07.2020

Fresh application for release of vehicle bearing No. DL-10-SV-1692, on behalf of applicant, on superdari, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.07.2020.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 23.07.2020

FIR No.72/2019
P.S. Krishna Nagar
U/s : 420 IPC
State Vs. Rahul

23.07.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused/applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.
None for applicant in person.

IO/SHO of PS concerned to file reply on 24.07.2020.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 23.07.2020

IN THE COURT OF DUTY MM-EAST KKD DELHI

FIR No: 513/2020
PS Patparganj Industrial Area
20.07.2020

Bail bond /surety bond verification

Present: None.

On 19.07.2020 the surety bond furnished by surety Aakash was accepted and release warrants of accused were issued. The release warrants are received back with the report of Dy. Superintendent CJ -15 with the report that address of the accused in the release warrants was mentioned as E-42/131, Kalander Colony, Delhi while in the custody warrants the address is E-59/131, Kalander Colony, Dilshad Garden. Hence the accused was not released.

The report be called from the IO concerned to state as to what is the correct address of the accused mentioned on the custody warrants of the present case.

Also issue notice to the surety to state the correct address of the accused.

Be put up before Ld.Duty MM on 21.07.2020.

Copy of this order be sent to the IO for necessary compliance.

(DINESH KUMAR)
DUTY MM (EAST)/KKD/20.07.2020

*Pr. Name .
Put up for report of IO
in compliance of the order dt 20/7/20 .
Put up on 23/7/20 before Duty MM .
S .
Duty MM (E), KKD .
21/7/20 .*

*Pr: Do the Bahur in person .
Do to verify address of
arrested and file
report on 24/7/20 . Surety
is about . He is to
appear on 24/7/20 .
A
mm(e)
23/7/20*

IN THE COURT OF DUTY MM-EAST KKD DELHI

FIR No: 513/2020
PS Patparganj Industrial Area
State Vs. Pawan @ Pappan
20.07.2020

Bail bond /surety bond verification

Present: None.

On 19.07.2020 the surety bond furnished by surety Aakash was accepted and release warrants of accused were issued. The release warrants are received back with the report of Dy. Superintendent CJ -15 with the report that address of the accused in the release warrants was mentioned as E-42/131, Kalander Colony, Delhi while in the custody warrants the address is E-59/131, Kalander Colony, Dilshad Garden. Hence the accused was not released.

The report be called from the IO concerned to state as to what is the correct address of the accused mentioned on the custody warrants of the present case.

Also issue notice to the surety to state the correct address of the accused.

Be put up before Ld.Duty MM on 21.07.2020.

Copy of this order be sent to the IO for necessary compliance.

(DINESH KUMAR)
DUTY MM (EAST)/KKD/20.07.2020

*Pr. Name.
Put up for report of
IO in compliance of the order
dt 20/7/20.
Put up on 23/7/20 before Duty MM.*

*S.
Duty MM (E), KKD
21/7/20*

*23/7/20
IO to call Balbir in person.
IO to verify address of
accused and file report
on 24/7/20. Surety
is absent. He is
to appear
on 24/7/20*

*A
DMM (East)
23/7/20*

FIR No.0331/2020
P.S. Krishna Nagar
U/s 33/58 Delhi Excise Act
State Vs. Arjun Singh Rana

23.07.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

An application has been filed by the applicant for release of Jamatalashi articles. Reply has been filed by the concerned P.S.

Same is perused and considered.

Let jamatalashi articles only, be released to the applicant as per personal search memo. The application stands disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant through email.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 23.07.2020

FIR- 287119
PS Keetha Kalay

22/7/20.

Pr: None.

Put up on 23/7/20.

h₁
DMM (E)
22/7.

Pr: counsel Ameen for applicant -

An application of cancellation of NBW
has been filed along with furnishing of
fresh Surety.

C^r for applicant - submit that -
he will produce accused tomorrow

As requested be put up on 24/7/20

DMM
23/7/20

Vehicle No. DL-1CX 6197
Challan No. DL-666-72006291512030-31
State Vs. Fahim
Circle: STA Challan

23.07.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for applicant in person.

One application has been filed by the applicant for giving direction to the Enforcement Officer for filing the challan in the Court for disposal. Alongwith the said application, there is also an application on record for release of vehicle bearing No. DL-1CX-6197 involved in the present challan to the applicant Nasir on superdari. I have perused the record of the present applications.

On request of Ld. Counsel, the challan be put up before the concerned court for disposal on 04.08.2020. In so far as the release of vehicle on superdari is concerned, application perused. Arguments heard.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the Challaning Officer of STA Department about the following conditions:

1. Challaning officer shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. Challaning officer shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. Challaning Officer shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. Challaning officer shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

It is made clear that the Challaning Officer is entitled to retain the vehicle and not release the same, if the vehicle is required for the purpose of investigation.

Copy of this order be given dasti to Ld. Counsel and be also sent to the concerned Challaning Officer, STA Department for compliance.

(Aakanksha Vyas)
Duty MM (East) KKD Court
Delhi/23.07.2020

Copy to
Nasir
23/07/20

V.No. UP-14-EA-7311
Challan No. DL17377200313083306
Traffic Circle: Vivek Vihar

23.07.2020

Fresh application for release of vehicle, on behalf of applicant, on superdari, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 24.07.2020.


(Aakanksha Vyas)
Duty MM (East)/ KKD Court
Delhi/ 23.07.2020

FIR No.310/2020
P.S. Krishna Nagar
U/s : 25/54/59 Arms Act
State Vs. Haidar @ Chhota

23.07.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused/applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.
None for applicant in person.

IO/SHO of PS concerned to file reply on 24.07.2020.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 23.07.2020